

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:515
ANSWERED ON:29.04.2015
EWS SEATS UNDER RTE ACT
Subbareddy Shri Yerram Venkata

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether as per the Study Commissioned by the Indian Institute of Management (IIM), Ahmedabad, only 29 percent of seats reserved for the Economically Weaker Sections (EWS) are filled under the `Right of Children to Free and Compulsory Education (RTE) Act`;
- (b) if so, the key findings of the report including the percentage of EWS seats filled up in the States, State-wise and the reaction of the Government thereto;
- (c) the follow-up action taken in the aftermath of above report; and
- (d) whether the Government has any plan to revisit the rules framed under RTE to resolve ambiguity and gaps therein, if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 515 TO BE ANSWERED ON 29TH APRIL, 2015 ASKED BY SHRI Y.V.SUBBA REDDY REGARDING "EWS SEATS UNDER RTE ACT" :

(a) to (d) : Yes Madam, as per the Study commissioned by the Indian Institute of Management, Ahmedabad, out of the total seats available in 2013-14 under Section 12(1)(c), 29% seats have been filled up as compared to 21.5% in 2012-13. The Study has also pointed out that there are State variations. The State-wise percentage of Economically Weaker Sections (EWS) seats filled, as per this Report, is at Annexure-I.

The Government of India has made concerted efforts to monitor effective implementation of Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. 27 States/UTs have issued notification or made provision in their State RTE Rules regarding admission of children belonging to disadvantaged and weaker sections under Section 12 (1)(c). States have reported a total of 17.35 lakh children admitted in private schools in the academic year 2014-15.

The Sarva Siksha Abhiyan (SSA) Framework has been amended with effect from 1st April, 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admission under Section 12(1)(c). The reimbursement would be based on per child cost norms notified by the State/UT concerned for classes I to VIII, subject to a maximum ceiling of 20 percent of the size of the total Annual Work Plan and Budget (AWP&B) approved for the State/UT under SSA. The reimbursement is available to the States with effect from 1st April, 2015, for children admitted in schools in 2014-15.